MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 31st March, 2009

S.O. 891(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Limited Liability Partnership Act, 2008, (6 of 2009), the Central Government hereby appoints the 31st day of March, 2009 as the date on which the following sections of the said Act shall come into force, namely:—

1. Section 1
2. Section 2 except clauses (c) and (u) of its sub-section (1)
3. Sections 3 to 30
4. Section 31 except to the extent of its application in context of the ‘Tribunal’
5. Sections 32 to 50
6. Sections 52 to 54
7. Sections 59 to 62
8. Sections 66 to 71
9. Sections 74 to 80
10. Section 81 except clauses (b) to the extent of its application to Sections 51, 63 and 64 and clause (c)
11. First Schedule

[F.N. 1/1/2009-CL.V]

JITESH KHOŠLA, Jt. Secy.